

CERTIFICATE OF DECLARATION UNDER SECTION 183 OF THE FINANCE ACT, 2016 IN RESPECT OF
THE INCOME DECLARATION SCHEME, 2016

THE INCOME DECLARATION SCHEME RULES, 2016

Form 4
[See rule 4(5)]

Office of the Principal Commissioner/Commissioner of Income-tax,
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This is to acknowledge that a declaration under section 183 of the Finance Act, 2016 has been accepted in respect of the following:

- 1) Name and address of the declarant:
- 2) Son/Daughter/Wife of
- 3) PAN
- 4) Receipt No. and date of filing the Declaration:
- 5) Details of Declaration as per the acknowledgment issued in Form-2

S.No.	Assessment year	Amount of undisclosed income declared and accepted	Description of assets where undisclosed income declared in the form of investment in asset

- 6) Tax payable on the undisclosed income declared & accepted Rs.
- 7) Surcharge payable on the undisclosed income declared & accepted Rs.
- 8) Penalty payable on the undisclosed income declared & accepted Rs.
- 9) Total Amount payable (6) + (7) + (8) Rs.

10) Details of tax paid

Sl	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)
i				
ii				

11) The declarant shall furnish a proof of transfer of benami property in the name of the real owner on or before 30.09.2017 failing which the immunity from Benami Transactions (Prohibition) Act, 1988 shall not be available.

Date:

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(Principal Commissioner/Commissioner of Income-tax)

NOTE: No certificate will be issued unless the total amount of tax, surcharge and penalty payable has been paid